

11 Feb, 1964

The State Governments are proposing to entrust a senior officer with the powers and duties to look after the co-operation of concerned Departments in the State and would also be making suitable arrangements for co-ordination at District, Block and Village levels, with such modifications as are considered necessary according to local conditions.

(2) Implementation of intensive cultivation programme in this region particularly for rice and jute.

States agreed to take up such schemes and strengthen the staff to the extent possible. They have also agreed to make necessary arrangements for adequate supplies of fertilisers, pesticides, seeds etc.

(3) Adequate provision of credit for agricultural development particularly in the intensive cultivation districts.

Reserve Bank has agreed to take a liberal view in the matter subject to the condition that State Governments would make utmost efforts for revitalising the co-operative structure in the States especially the Central Co-operative Bank and Primary Co-operative Societies, on the lines indicated by them.

(4) Need for the provision of funds for utilisation of un-utilised irrigation potential.

To facilitate simultaneous action in the agricultural fields in regard to advance development action, along with the construction of irrigation projects, it has been suggested that adequate funds may be provided under a new head 'Area Programme for Irrigation Projects' under the major head "Agricultural Programmes". During the recent Annual Plan discussions for the year 1964-65, this requirement was kept in view and some outlays were recommended for different States to be revised as considered necessary by them in due course after detailed examination.

(5) Reduction of electricity rates at least to the level of 9 np per unit which is considered economical for agricultural purposes.

State Governments agreed to consider the matter.

Railway Lines in Maharashtra

91 Shri Lonikar: Will the Minister of Railways be pleased to state:

(a) whether (i) Sholapur-Bhir-Aurangabad, (ii) Latur Parli-Varijnath, (iii) Adilabad-Chanda railway lines have been recommended by the Government of Maharashtra for inclusion in the Fourth Five Year Plan;

(b) whether Government is aware of the public demand of Marathwada for conversion of Manmad Purna rail line to broad gauge; and

(c) whether Government propose to consider the demands of this backward area and include the railway lines of this area in the Fourth Five Year Plan?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) The Maharashtra government had included these proposals in their recommendations for the construction of new lines during the Third Five Year Plan. Fresh proposals for new lines for the Fourth Plan have not so far been called for from the State Governments.

(b) Yes.

(c) The frame work for the Fourth Plan has still to fully crystallise, and, as such, it is too early to say anything in the matter.

12.00 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Shri B. N. Khardekar who passed away at Kolha-

pur on the 26th December, 1963, at the age of 60. He was a Member of the Constituent Assembly of India during the period 1948-49, and of the First Lok Sabha during the years 1952-57.

We deeply mourn the loss of this friend. I am sure the House will join me in conveying our condolences to the bereaved family.

The House may kindly stand in silence for a short while to express its sorrow.

(The Members then stood in silence for a short while)

12.01 hrs.

CONVICTION OF MEMBER

Mr. Speaker: I have to inform the House that I have received the following communication, dated the 7th February, 1964, from the Magistrate, First Class and Additional District Magistrate (Judicial), Bhopal:

"I have the honour to inform you that Shri Homi F. Daji, Member, Lok Sabha.....

Some Hon. Members: He has already come here.

Mr. Speaker: It further reads:

"...was tried in the Court of Magistrate, First Class, Bhopal, Madhya Pradesh (before me), on the charge under section 188 of the Indian Penal Code, for wilfully contravening and disobeying the duly promulgated order of the Superintendent of Police, Bhopal, regarding the prohibition of more than 4 persons passing through the regulated area and creating noise and disturbance, thus causing or likely to cause annoyance and/or disturbance to the Members of the Vidhan Sabha, Madhya Pradesh, in session

The Police presented the complaint at 4.45 p.m. on the 7th February, 1964, and the same day Shri Homi F. Daji, on pleading guilty, was convicted of the offence punishable under section 188 of the Indian Penal Code and was sentenced to pay a fine of Rs. 25 and in default to undergo simple imprisonment for five days. He failed to pay the fine and hence was sent to jail."

Shri A. P. Jain (Tumkur): He must be tried here also for making noise!

12.03 hrs.

Re: MOTIONS FOR ADJOURNMENT

Mr. Speaker: I have got notices of a large number of adjournment motions and in many cases more than one from the same party, as well as a large number of calling-attention-notice.

It has been the rule here, since we started working this new Constitution of ours in 1950 under which the President has been pleased to give us his Address every year, that when the Address is being discussed, no adjournment motion is allowed during that period. That ruling by the Speaker of 1951 since we started this for the first time has gone on.

Shri Hari Vishnu Kamath (Hoshangabad): Not ordinarily allowed.

Mr. Speaker: In our rules, it is laid down that the matters which are mentioned in the Address can be discussed, but we have established a practice that even matters that are omitted in the Address can be discussed here.

There is one other thing. Simultaneously with the notices of those adjournment motions as well as calling attention notices, I have also received